

**IN THE INCOME TAX APPELLATE TRIBUNAL,
AGRA BENCH, AGRA**

**BEFORE : SHRI S. RIFAUH RAHMAN, ACCOUNTANT MEMBER
AND
SHRI SUNIL KUMAR SINGH, JUDICIAL MEMBER**

**ITA No. 498/Agr/2025
Assessment Year: 2017-18**

Prem Lata Verma, W/o Rajveer Singh, H.No. A-11, Raj Palace, Pragati Vihar, Marris Road, Koil, Aligarh-202001.	Vs.	DCIT, Circle 4(1)(1), Aligarh.
PAN :AAJPV8163E		
(Appellant)		(Respondent)

Assessee by	Sh. Ankit Kularia, C.A.
Department by	Sh. Shailendra Srivastava, Sr. DR

Date of hearing	17.12.2025
Date of pronouncement	17.12.2025

ORDER

PER : S. RIFAUH RAHMAN, ACCOUNTANT MEMBER:

The assessee has filed this appeal against the order of the learned Commissioner of Income-tax (Appeals), National Faceless Appeal Centre (NFAC), Delhi dated 21.08.2025 for the Assessment Year 2017-18.

2. At the time of hearing, learned AR of the assessee submitted an application stating that the assessee seeks to withdraw this appeal, having been inadvertently filed as a duplicate appeal, as she has also filed another appeal registered as ITA No. 478/Agr/2025 against the same impugned order. Learned DR has no objection on assessee's

prayer to withdraw the present appeal. Accordingly, the appeal of the assessee is dismissed as withdrawn.

3. In the result, appeal preferred by the assessee is dismissed in the aforesaid terms.

Order pronounced in the open court on 17.12.2025.

Sd/-

**(SUNIL KUMAR SINGH)
JUDICIAL MEMBER**

Sd/-

**(S. RIFAUR RAHMAN)
ACCOUNTANT MEMBER**

Dated: 15.01.2026

*aks/-

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR

Asst. Registrar, ITAT, Agra